

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No.1822 of 1995

New Delhi, this 10th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

Bhagwan Dass  
S/o Shri Mukund Lal, working as  
Chief Parcel Supervisor(G)  
at Delhi Main Junction  
Delhi. .... Applicant

(By Advocate: Shri Romesh Gautam)

versus

Union of India, through

1. General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. Divisional Railway Manager  
Northern Railway  
State Entry Road  
New Delhi. .... Respondents

(By Advocate: Shri H.K. Gangwani)

O R D E R (Oral)

By Reddy, J.

Learned counsel for the applicant seeks  
permission to withdraw the OA.

2. The OA is accordingly dismissed as  
withdrawn.
3. Since it is stated that the applicant has  
not been promoted as yet though an assurance has  
been made by the respondents, liberty is granted to  
the applicant to approach this Court if he is still  
aggrieved by any order that may be passed.

No costs.

*Shanta Shastray*

(Mrs. Shanta Shastray)  
Member(A)

*V. Rajagopala Reddy*

(V. Rajagopala Reddy)  
Vice Chairman(J)